

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) and (b). The share of Rajasthan in the waters of the rivers Ravi and Beas, taken together, depends on the river flows which vary from time to time and supplies to Rajasthan are being given accordingly. The distribution of this share between the Rajasthan Canal and the Gang Canal is however, done by the Rajasthan Government as considered appropriate.

Memorandum of Demands from Casual Workers working at Lower Parel, Mahalakshmi and Bombay Central (Western Railway)

1586. SHRI MANORANJAN HAZRA : Will the Minister of RAILWAYS be pleased to state :

(a) whether a memorandum regarding certain demands of the casual workers working at Lower Parel, Mahalakshmi and Bombay Central on the Western Railway, was sent to him on 2nd August, 1970 ; and

(b) if so, the steps taken by Government to finalise each demand mentioned in the memorandum ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Yes, Sir.

(b) the demands have been examined and action as considered necessary, is being taken.

Utilisation of Casual Employees for Maintenance of Signalling Installations by Employees of Railway Electrification Kanpur (Tundla Section)

1587. DR. SARADISH ROY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the casual employees of railway Electrification, Kanpur, Tundla Section were utilised for maintenance of signalling installation at Tundla, Hirangaon, Kaurara, and Shikohabad stations by DSTE (CLS)/RE Kanpur although they are not entitled to do such work ; and

(b) if so, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) During exigencies of construction casual employees are allowed to do maintenance work under the direction of inspecting officials.

(b) The Railway Electrification is a temporary Organisation which is normally engaged in construction activity and not in maintenance activity, Maintenance of installations which have been commissioned is being undertaken by Railway Electrification for specified periods of short duration with a view to removing any snags or defects that might be noticed in the initial stages and also to keep equipment under observation of the very men, who installed it. Therefore, such short term maintenance has to be undertaken with the help of staff engaged on casual basis but intensive and technically competent supervision is given by the Inspectors and the Officer at site.

Transfers of Employees of Northern Railway in Violation of Rule 146 of Indian Railway Establishment Code

1588. SHRI MADHURYA HALDAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether Rule 146 of the Indian Railway Establishment Code is the only authority for transferring any employee, either within the Railway or Inter-Railway ;

(b) if so, how many transfers in violation of the above rule have been filed by the Northern Railway authorities ;

(c) how many cases have been filed by the employees in different Courts asking for protection under the above rule ; and

(d) the action taken against the authorities for ordering such transfers ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No ; there is also rule 2011 of the Indian Railway Establishment Code, Volum II.

(b) and (d). No transfer in violation of the rules has been ordered.

(c) One.

Decision on the report of Railways Uniforms Committee

1589. SHRI BIREN DUTTA : Will the Minister of RAILWAYS be pleased to